

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 2659/2016

New Delhi this the 8th day of August, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J)

Hon'ble Mr. V. N. Gaur, Member (A)

Kulbir Singh, MTS,
Aged about 53 years,
Late Shri Chander Singh
R/o : 2/40, Multistory Near Tyagraj Stadium,
Near Prem Nagar,
New Delhi 110 003.

...Applicant

(By Advocate: Mr. Meraj A. Khan)

VERSUS

1. Union of India,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi-110 001.
Through its Secretary

2. Deputy Secretary (Admn),
Ministry of Urban Development,
Nirman Bhawan,
New Delhi-110 001.

....Respondents

(By Advocate: Mr. Karan Govil for Mr. Gyanendra Singh)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

The main grievance of the learned counsel, at this stage, is that, although, the applicant has already filed the representation dated 30.05.2016 (Annexure-IX), for redressal of his grievances, but, the same has not yet been decided by the competent authority.

2. Heard.

3. Issue notice to the respondents.

4. At this stage, Mr. Karan Govil for Mr. Gyanendra Singh, advocate, appears, accepts notice on behalf of all the respondents.

5. After hearing the learned counsel for the parties, having gone through the records with their valuable help, the O.A is disposed of with a direction to the respondent no. 2, to decide the representation dated 30.05.2016 (Annexure-IX) of the applicant, within a period of three months, from the date of receipt of a certified copy of this order, in accordance with law.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)
08.08.2016

/Mbt/